

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.33345/2015

(Arising out of impugned final judgment and order dated 23/09/2014 in WPC No. 3066/2013 passed by the High Court of Delhi at New Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

OM PRAKASH AND ORS.

Respondent(s)

(With office report)

Date : 31/08/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE C. NAGAPPANFor Petitioner(s) Mr. Amrendra Sharan, Sr. Adv.  
Mr. Vishnu B. Saharya, Adv.  
Mr. Viresh B. Saharya, Adv.  
For M/s Saharya & Co., Adv.For Respondent(s) Mr. B.S. Maan, Adv.  
Ms. Smita Maan, Adv.  
Mr. Vishal Maan, Adv.  
Mr. Naresh Maan, Adv.  
Mr. Shitiz Agnihotri, Adv.  
Mr. Bankey Bihari, Adv.Mr. Atul Kumar, Adv.  
Mr. Rajiv Sharma, Adv.  
Mr. Girish Chandra, Adv.  
Ms. Archana, Adv.

Ms. S. Janani, Adv.

UPON hearing the counsel the Court made the following  
O R D E RList the matter for hearing on Thursday i.e.  
08.09.2016.(RASHMI DHYANI)  
SR.P.A.(RENU DIWAN)  
ASSISTANT REGISTRAR